legislation to enable State Governments to restructure the SEBs.

Written Answers to

Foreign proposals for setting up of industries

- *179. SHRI JANARDAN YADAV: Will the Minister of INDUSTRY be pleased to state:
- (a) the number of proposals received from abroad for setting up industries in the country during the last three years;
- (b) the details thereof including the joint ventures;
- (c) the proposed of amount investment. State-wise; and
- (d) whether any survey has been conducted in respect of the resultant outcomes as a whole after setting up of such industries in the country?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) Sir, a total number of 7397 proposals including joint ventures, envisaging FDI amounting to Rs. 108508.19 crores were approved during the period from January 1994 to May 1997. The details of such proposals viz., name and country of foreign collaborator, equity investment involved, item of manufacture/activity are published by the Indian Investment Centre and also in the Monthly SIA Newsletter, copies of which are regularly supplied to the Parliament Library.

(d) Sir, the Government efforts to expedite implementation of projects approved include interaction with State Governments. obtaining direct indirect feedback from the companies, through correspondence as well as through a study assigned to NCAER.

Better performance of PSUs

*180. SHRI JIBON ROY: SHRLE, BALANANDAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that public sector undertakings are making good this year;

- (b) if so, whether Government have made any assessment of the reasons for such turnaround; and
 - (c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) As per available information, during 1995-96 there has been a general improvement in the functioning and profitability of the PSUs as a whole.

(b) and (c) Reasons for improvement in the functioning of the enterprises are usually company or sector specific. On a general basis, however, the steps taken by the Government and the management of PSUs for improving the functioning of the enterprises are detailed on page 122 of Volume-I of Public Enterprises Survey 1995-96 (laid on the Table of the House on 5.5.97) which inter-alia include delegation of powers to Board of Directors and their professionalisation. signing of MOUs with PSUs, reduction of surplus manpower through Voluntary Retirement Scheme, etc.

WRITTEN ANSWERS TO UNSTARRED **OUESTIONS**

Supply of coal to the proposed power station of Hindujas in Vizag

1241. SHRI GYAN RANJAN: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Government of India has instructed Coal India Limited to put up a coal washery and supply coal to the proposed power station of Hindujas in Vizag;
- (b) if so, the details thereof including the penalty clauses, if any;
- (c) whether it is the intention of Government to advice Coal India Limited to supply washed coal to all other IPPs in India on same terms and conditions as applicable to the Hindujas; and
- (d) if so, the details thereof and if not, the reasons therefor?

59

Coal India Limited is in the process of preparing a legally enforceable Coal Supply and Transport contract for supply of coal to this power station to be entered into between M/s. Hinduja National Power Corporation Ltd. and Mahanadi Coalfields Limited (MCL). This contract will incorporate the following principles:

- 1. that in the event coal supply is less than what is required by power plant to generate power at a PLF of 68.49%, coal company will be liable to pay damage corresponding to the Fixed Capacity Charges.
- 2. A nominal liquidated damages shall have to be paid by the coal company for short supplies of coal in the event supply is between 68.49% PLF to a specified level.
- 3. Bonus will be paid by the power producer to the coal company for the supply of coal beyond the level mentioned above.
- (c) and (d) The Government has also decided that the broad principles enunciated in the case of M/s. HNPCL will be applicable in the case of coal supplies to all other new Power Projects.

Outstanding dues of coal companies for supplies of coal

1242. SHRI SHIV CHARAN SINGH: SHRI PARAG CHALIHA:

Will the Minister of COAL be pleased to state:

- (a) whether Government have recently decided that the total outstanding dues of coal companies for supplies of coal as on 31st December 1996 will be recovered from the central plan assistance of the respective States; and
- (b) if so, the need and justification thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) and (b) The cumulative coal sale dues to coal companies from power utilities as on 31.12.96 reached a level of Rs. 3325.28 crores. Coal India Limited had been suffereing a serious resource crunch due to non-payment of coal sale dues by the power sector jeopardising operations and project implementation. In order therefore to improve the liquidity position of CIL leading to greater investment and increase in production to meet the coal requirement of the country, Government have decided to deduct outstanding dues as on 31.12.96 of public sector undertakings under the ministry of Power/Railways/Coal/Atomic Energy through Central Appropriation with the stipulation that the appropriation be restricted annually to a maximum of 15% of the Central Plan Assistance for the concerned State irrespective of the number of years that it may take for the outstanding dues to be cleared.

Losses in Dankuni Coal Complex

- 1243. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of COAL be pleased to state:
- (a) whether Dankuni Coal Complex, a coal India subsidiary is anticipated to suffer a loss of over Rs. 30 crore during 1996-97;